

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

DA NO. 1442/90

DATE OF DECISION: 10.8.1990.

SHRI FAQUIR CHAND SHARMA

APPLICANT

VERSUS

UNION OF INDIA

RESPONDENTS

SHRI R.L. SETHI ADVOCATE FOR THE APPLICANT
SHRI P.H. RAMCHANDANI ADVOCATE FOR THE RESPONDENTS

CORAM: THE HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN
THE HON'BLE MR. D.K. CHAKRAVORTY, MEMBER (A)

JUDGEMENT (ORAL)

(Delivered by Hon'ble Shri D.K. Chakravorty, Member (A))

We have heard the learned counsel of both the parties.

The prayer contained in the application is that the respondents be directed to dispose of the Revision Petition filed by the applicant under Rule 29 A of the CCS (CCA) Rules, 1965 or alternatively they be directed to set aside the appellate and penalty order and reimburse short payment with interest, from the date of withholding till the date of payment.

2. The learned counsel, Shri P.H. Ramchandani, appearing for the respondents states, on instructions, that the applicant had filed a Revision Petition and the same is still pending consideration. In view of this we consider it appropriate to dispose of the present application with the direction to the respondents to consider the Revision Petition filed by the applicant on the merits and pass final orders thereon as expeditiously as possible, in no event not later on 30th November, 1990. It is needless to mention that the Revision Authority should pass a speaking order on the petition filed by the applicant including a personal hearing, if asked for.

The application is disposed of accordingly. The parties will bear their own costs. A copy of this order be given to the counsel of both the parties.

D. Chakravorty
(D.K. Chakravorty)
Member (A)

P.K. Kartha
(P.K. Kartha)
Vice-Chairman